

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**(HYBRID COURT)**

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER  
AND SH. KRINWANT SAHAY, ACCOUNTANT MEMBER**

**I.T.A. Nos. 467 to 471/Asr/2024**  
Assessment Years: 2013-14 to 2017-18

Gurcharan Singh Rai  
S/o Atma Singh, Near  
Shivalik Public School,  
Chandigarh Road, Nawanshahr  
144514

Vs.

Income Tax Officer,  
Nawanshahr

[PAN: AQQPR 8874H]

**(Appellant)**

**(Respondent)**

Appellant by	:	Written submissions
Respondent by	:	Sh. Manpreet Singh Duggal, Sr. D.R.
Date of Hearing	:	19.03.2025
Date of Pronouncement	:	27.03.2025

**ORDER**

**Per Udayan Dasgupta, J.M.:**

The following appeals has been filed by the assessee against the order of the  
ld. CIT(A) NFAC, Delhi passed u/s 250(6) of the Act, 1961, the details of which are  
as follows:

ITA/467 to 471/Asr/2024, Asstt. Years: 2013-14 to 2017-18 Gurcharan Sing Rai:

PAN: [AQQPR 8874H] (five appeals relating to five Asstt. Years).

2. The above assessee has filed written request for withdrawal of the respective appeals due to the reasons that they have filed application under “Direct Tax Vivad Se Vishwas Scheme-2024”, for settlement of disputes relating to tax arrears, in respect of the assessment years stated above.
3. Documentary evidence in Form-2 (rule-5) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.
4. The Ld. DR has no objection.
5. In view of the above, we accept the request of the assesseees for withdrawal of these appeals.
6. In the result, the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in accordance with Rule 34(4) of the Income Tax (Appellate Tribunal) Rules, 1963 as on 27.03.2025.

**Sd/-**  
**(Krinwant Sahay)**  
**Accountant Member**

**Sd/-**  
**(Udayan Dasgupta)**  
**Judicial Member**

*\*GP/Sr.PS\**

Copy of the order forwarded to:

- (1)The Appellant:
- (2) The Respondent:

- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T

True Copy

By Order